

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
[Through Physical hearing/VC Mode (Hybrid)]

ITEM No.27
C.P.No.131/BB/2023

IN THE MATTER OF:

Income Tax Department ... Petitioner
Vs.
The ROC, Karnataka & Ebinzoncloud Services Pvt. Ltd. ... Respondents

Order under Section 252 of Companies Act, 2013

Order delivered on: 30.04.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri Ganesh R. Ghale

ORDER

1. Heard the Ld. Counsel for the Petitioner.
2. It is noticed that vide order dated 23.01.2024, the Respondents were directed to file reports/replies and the same was again reiterated vide order dated 12.03.2024. However, the same is not filed till date. Therefore, further two weeks' time is granted to the Respondents to file the same, after duly serving the copy on the other side.
3. List the case on **28.06.2024**.

-Sd-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Bhavya

-Sd-
K. BISWAL
MEMBER (JUDICIAL)